

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.3176 OF 2003

New Delhi, this the 16th day of January, 2004

~~HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN~~

~~HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER~~

1. ~~Inspr. Harpal Singh No.D1/718,
Addl. ^{SHO} Seelampur,
N.E. Distt, Delhi.~~
2. ~~Inspr. Azad Singh Bhardwaj No.D-1016,
North West District, Ashok Vihar, Delhi.~~
3. ~~Inspr. Rajender Prasad No.D-1/993, PTC,
Jharoda Kalan, New Delhi.~~
4. ~~Inspr. Vijay Kumar No.D-1/437, PTC,
Jharoda Kalan, New Delhi.~~
5. ~~Inspr. Ishwar Singh No.D-1/623, PTC,
Jharoda Kalan, New Delhi.~~
6. ~~Inspr. Zile Singh No.D-1/693, PTC,
Jhorada Kalan, New Delhi.~~
7. ~~Inspr. Sukbhir Singh No.D-1/436, PTC,
Jhorada Kalan, New Delhi.~~
8. ~~Inspr. Amin Singh ^{Tyagi} No.D-1/626, PTC,
Jhorada Kalan, New Delhi.~~
9. ~~Inspr. Ranbir Singh No.D-1/931, PTC,
Jhorada Kalan, New Delhi.~~
10. ~~Inspr. Suraj Prakash No.D-1/612, PTC,
Jhorada Kalan, New Delhi.~~
11. ~~Inspr. Yashwant Singh No.D-1/1498, PTC,
Jhorada Kalan, New Delhi.~~
12. ~~Inspr. Amarjeet Singh No.D-1/531, PTC,
Jhorada Kalan, New Delhi.~~
13. ~~Inspr. Balbir Singh No.D-1/150, PTC,
FRRO, Sector 1, R.K. Puram, New Delhi.~~
14. ~~Inspr. Ramesh Kaushik No.D-1/640, PTC,
Jhorada Kalan, New Delhi.~~
15. ~~Babu Lal Sharma, Inspector No.D-I/253, R.B.
(Security), New Delhi.~~

....Applicants

(By Advocate : Shri Sama Singh)

Versus

1. Union of India through Secretary,
Ministry of Home Affairs, Govt. of India,
North Block, New Delhi-110011.

(b)

2. Govt. of National Capital Territory of Delhi,
Through its Chief Secretary, Delhi Sectt.,
New Delhi-110002.

3. Commissioner of Police, Delhi Police
Headquarters, M.S.O. Building, I.P. Estate,
New Delhi-110002. Respondents

ORDER (ORAL)

~~SHRI JUSTICE V.S. AGGARWAL:-~~

~~MA-3/2004~~

~~MA-3/2004~~ is allowed subject to just
exceptions. Filing of joint application is permitted.

~~OA-3176/2003~~

~~The~~ applicant joined the Delhi Police as Sub
Inspectors. Presently all of them are working as
Inspectors. The applicants contend that they have
been denied the benefit of Assured Career Progression
Scheme, because they have already earned one promotion
till date. In this regard, they have already
~~submitted~~ a representation/legal notice dated
3.5.2003.

2. ~~Once~~ the aforesaid representation/ legal
notice ~~is~~ pending and no decision pertaining to the
claim ~~of~~ the applicants has been taken, we at the
threshold ~~direct~~ that the respondent No.3 would
~~consider~~ the representation and pass an appropriate
order in accordance with law preferably within four
months from the date of receipt of a certified copy of
this order and communicate the same to the applicant.

3. The present Original Application is disposed
of at the admission stage itself.

(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

(V.S. AGGARWAL)
CHAIRMAN

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